## CENTRAL ELECTRICITY REGULATORY COMMISSION NEW DELHI

## Petition No. 362/MP/2023

- Subject : Petition under Sections 62 and 79(1)(a) of the Electricity Act, 2003 read with Regulation 29 of the CERC (Terms and Condition of Tariff) Regulations, 2019 for determination of tariff for installation of various Emission Control Systems in KTPS Units 1&2 (2 X 500 MW) of DVC in compliance of Revised Emission Standards.
- Petitioner : Damodar Valley Corporation
- Respondents : JBVNL and 7 others

Date of Hearing : **29.4.2025** 

- Coram : Shri Jishnu Barua, Chairperson Shri Ramesh Babu V., Member Shri Harish Dudani, Member Shri Ravinder Singh Dhillon, Member
- Parties Present : Shri Venkatesh, Advocate, DVC Shri Nihal Bhardwaj, Advocate, DVC

## **Record of Proceedings**

At the request of the learned counsel for the Petitioner for the grant of time to amend the petition, taking into consideration the actual date of operation of the FGD system for Unit-II of the project, the Commission adjourned the hearing.

2. None appeared on behalf of the Respondents, despite notice.

3. Accordingly, the Petitioner is permitted to amend the petition, including the relevant tariff filing forms, as prayed for, and file the same by **2.6.2025**, after serving a copy to the Respondents. The Respondents are permitted to file their replies to the same by **16.6.2025**, after serving a copy to the Petitioner, who may file its rejoinder, if any, by **23.6.2025**.

4. The Petition will be listed for hearing on **26.6.2025**.

By order of the Commission

Sd/-(B. Sreekumar) Joint Chief (Law)